

IN THE CENTRAL ADMINISTRATIVE TRIBUNAL  
BOMBAY BENCH

O.A. NO: 827/92.

199

XXXXXXOK

DATE OF DECISION 17.9.1992

Suresh P. Khot Petitioner

Shri M.M. Sudame Advocate for the Petitioners

Versus

Union of India & Another. Respondent

Shri Ramesh Darda Advocate for the Respondent(s)

CORAM:

The Hon'ble Mr. JUSTICE S.K. DHAON, VICE CHAIRMAN.

The Hon'ble Mr. M.Y. PRIOLKAR, MEMBER (A).

1. Whether Reporters of local papers may be allowed to see the Judgement ?
2. To be referred to the Reporter or not ?
3. Whether their Lordships wish to see the fair copy of the Judgement ?
4. Whether it needs to be circulated to other Benches of the Tribunal ?

ND

( VICE CHAIRMAN ).

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(2)

BEFORE THE CENTRAL ADMINISTRATIVE TRIBUNAL  
BOMBAY BENCH, CAMP : NAGPUR.

O A 827/92.

Suresh P Khet.

.. Applicant.

Vs.

Union of India & Another.

.. Respondents.

Ceram : Hon'ble Shri Justice S.K. Dhaon, Vice Chairman.  
Hon'ble Shri M.Y. Priskar, Member (A).

Appearances:

Shri M.M. Sudame, Counsel  
for the applicant.

Shri Ramesh Darda, Counsel  
for the Respondents.

ORAL JUDGMENT :

Date : 17.9.1992.

{ Per : Hon'ble Shri S.K. Dhaon, Vice Chairman }

This application is directed against the order dated 30.4.1992 passed by the General Manager, Ordnance Factory, Bhandara. On or after 15.4.1992 the applicant preferred an appeal to the Chairman/ Director General Ordnance Factory, Calcutta. However, before the appeal could be decided the applicant chose to file this application before this Tribunal on 14.7.1992.

2. In our opinion the applicant has come to this Tribunal rather early. The Chairman / Director General shall dispose of the appeal of the applicant as expeditiously as possible but not beyond a period of 4 months from the date of the receipt of certified copy of this order from the applicant. The applicant is permitted to transmit the certified copy of this order to the authority concerned under Regd. Post A.D. The appellate authority shall afford personal hearing to the applicant and dispose of the appeal by a speaking order.

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3. With these directions this application is disposed of finally.

4. There shall be no order as to costs.

( M.Y. PRIOLKAR )  
MEMBER (A).

( S.K. DHAON )  
VICE CHAIRMAN.

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